- (a) Fifty-sixth Annual Report of the Employees Provident Fund Organisation, New Delhi, for the year 2008-09.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 1782/1510]

#### I. Notifications of the Ministry of Road Transport and Highways

### II. Report and Accounts (2007-08) of NHAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): Sir, I lay on the Table

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:
  - S.O. 2718 (E), dated the 29th October, 2009, regarding acquisition of land, with or without structure, from K.M. 168.500 to K.M. 265.000 (MP/Maharastra Border-Dhule Section) on National Highway No. 3 in Dhule District in the State of Maharashtra.
  - (2) S.O. 2719 (E), dated the 29th October, 2009, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 84.000 (Panvel-Indapur Section) on National Highway No. 17 in Raigad District in the State of Maharashtra.

[Placed in Library. See No. L.T. 1819/1510]

(3) S.O. 2822 (E), dated the 3rd November, 2009, regarding acquisition of land, with or without structure, from K.M. 44.800 to K.M. 67.800 (Gurgaon-Kotputli-Jaipur Section) on National Highway No. 8 in the State of Haryana.

[Placed in Library. See No. L.T. 2051/1510]

(4) S.O. 2983 (E), dated the 24th November, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 84.400 on National Highway No. 4A in Belgaum District in the State of Karnataka.

[Placed in Library. See No. L.T. 1819/1510]

- (5) S.O. 2984 (E), dated the 24th November, 2009, regarding acquisition of land, with or without structure, from K.M. 102.000 to K.M. 164.400 (Bijapur-Hungund Section) on National Highway No.13 in Bijapur District in the State of Karnataka.
- (6) S.O. 2985 (E), dated the 24th November, 2009, regarding acquisition of land, with or without structure, from K.M. 218.000 to K.M. 295.700 (Hungund-

Hospet Section) on National Highway No. 13 in Koppal District in the State of Karnataka.

[Placed in Library. For (5) and (6) See No. L.T. 2051/1510]

(7) S.O. 2991 (E), dated the 24th November, 2009, regarding acquisition of land, with or without structure, from K.M. 463.600 to K.M. 524.000 (Hyderabad-Bangalore Section) on National Highway No. 7 in Chikaballapur District in the State of Karnataka.

[Placed in Library. See No. L.T. 1819/1510]

- (8) S.O. 2995 (E), dated the 24th November, 2009, regarding acquisition of land, with or without structure, from K.M. 652.000 to K.M. 723.000 on National Highway No. 7 in Nagpur District in the State of Maharastra.
- (9) S.O. 3009 (E), dated the 25th November, 2009, regarding acquisition of land, with or without structure, from K.M. 28.100 to K.M. 57.150 (Rohtak-Panipat Section) on National Highway No. 71A in Sonipat District in the State of Haryana.
- (10) S.O. 3010 (E), dated the 25th November, 2009, regarding acquisition of land, with or without structure, from K.M. 00.000 to K.M. 28.100 (Rohtak-Panipat Section) on National Highway No. 71A in Rohtak District in the State of Haryana.
- (11) S.O. 3020 (E), dated the 26th November, 2009, regarding acquisition of land, with or without structure, from K.M. 44.200 to K.M. 93.800 (Delhi-Agra Section) on National Highway No. 2 in Palwal District in the State of Haryana.
- (12) S.O. 3035 (E), dated the 27th November, 2009, regarding acquisition of land, with or without structure, from K.M. 112.210 to K.M. 115.700 and from K.M. 119.850 to K.M. 170.000 (Rohtak-Hissar Section) on National Highway No. 10 in Hissar District in the State of Haryana.
- (13) S.O. 3048 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 113.820 to K.M. 149.000 on National Highway No. 4A in North Goa District in the State of Goa.
- (14) S.O. 3049 (E), dated the 30th November, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 433.000 to K.M. 515.000 on National Highway No. 4 in the State of Karnataka.
- (15) S.O. 3055 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 349.650 to K.M. 413.000 (Kuttipuram-Edapally Section) on National Highway No. 17 in Thrissur District in the State of Kerala.

- (16) S.O. 3056 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 318.000 to K.M. 349.650 (Kuttipuram-Edapally Section) on National Highway No. 17 in Malappuram District in the State of Kerala.
- (17) S.O. 3102 (E), dated the 4th December, 2009, regarding acquisition of land, with or without structure, from K.M. 70.700 to K.M. 179.285 (Yamunanagar-Panchkula Section) on National Highway No. 73 in Panchkula District in the State of Haryana.
- (18) S.O. 3103 (E), dated the 4th December, 2009, regarding acquisition of land, with or without structure, from K.M. 70.700 to K.M. 179.285 (Yamunanagar-Panchkula Section) on National Highway No. 73 in Ambala District in the State of Haryana.
- (19) S.O. 3117 (E), dated the 4th December, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 47 in the State of Kerala.
- (20) S.O. 3119 (E), dated the 5th December, 2009, regarding acquisition of land, with or without structure, from K.M. 20.500 to K.M. 44.200 (Delhi-Agra Section) on National Highway No. 2 in Faridabad District in the State of Haryana.
- (21) S.O. 3134 (E), dated the 7th December, 2009, regarding acquisition of land, with or without structure, from K.M. 80.700 to K.M. 102.860 (Pathankot-Amritsar Section) on National Highway No. 15 in Amritsar District in the State of Punjab.
- (22) S.O. 3140 (E), dated the 7th December, 2009, regarding acquisition of land, with or without structure, from K.M. 60.270 to K.M. 80.700 (Pathankot-Amritsar Section) on National Highway No. 15 in Gurdaspur District in the State of Punjab.
- (23) S.O. 3145 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 363.300 to K.M. 371.200 (Rohtak-Bawal Section) on National Highway No. 71 in Rohtak District in the State of Haryana.
- (24) S.O. 3146 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 371.200 to K.M. 411.550 (Rohtak-Bawal Section) on National Highway No. 71 in Jhajjar District in the State of Haryana.
- (25) S.O. 3147 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 379.100 to K.M. 465.000 (Cherthalai-Oachira Section) on National Highway No. 47 in Alappuzha District in the State of Kerala.

- (26) S.O. 3148 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 465.000 to K.M. 520.000 (Oachira-Thiruvananthapuram Section) on National Highway No. 47 in Kollam District in the State of Kerala.
- (27) S.O. 3152 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 318.000 to K.M. 349.650 (Kuttipuram-Edapally Section) on National Highway No. 17 in Malappuram District in the State of Kerala.
- (28) S.O. 3153 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 349.650 to K.M.413.000 (Kuttipuram-Edapally Section) on National Highway No. 17 in Thrissur District in the State of Kerala.

[Placed in Library. For (8) to (28) See No. L.T. 2051/15/10]

(29) S.O. 3159 (E), dated the 9th December, 2009, regarding acquisition of land, with or without structure, from K.M. 524.720 to K.M. 556.840 (Hyderabad-Bangalore Section) on National Highway No. 7 in Bangalore Rural and Bangalore Urban Districts in the State of Karnataka.

[Placed in Library. See No. L.T. 1819/15/10]

- (30) S.O. 3167 (E), dated the 10th December, 2009, regarding acquisition of land, with or without structure, from K.M. 260.200 to K.M. 313.280 (Kannur-Kuttipuram Section) on National Highway No. 17 in Malappuram District in the State of Kerala.
- (31) S.O. 3175 (E), dated the 10th December, 2009, regarding acquisition of land, with or without structure, from K.M. 982.000 to K.M. 1041.000 (Nalbari-Bijni Section) on National Highway No. 31 in Barpeta District in the State of Assam.
- (32) S.O. 3176 (E), dated the 10th December, 2009, regarding acquisitionof land, with or without structure, from K.M. 456.164 to K.M. 456.310 (Amritsar-Wagha Border Section) on National Highway No.1 in Amritsar District in the State of Punjab.
- (33) S.O. 3191 (E), dated the 14th December, 2009, regarding acquisitionof land, with or without structure, from K.M. 455.400 to K.M. 491.620 (Amritsar-Wagha Border Section) on National Highway No.1 in Amritsar District in the State of Punjab.
- (34) S.O. 3198 (E), dated the 14th December, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 1 in the State of Punjab.

[Placed in Library. For (30) to (34) See No. L.T. 2051/15/10]

- (35) S.O. 3222 (E), dated the 15th December, 2009, regarding acquisition of land, with or without structure, from K.M. 28.200 to K.M. 110.200 (Nelamangala-Hassan Section) on National Highway No. 48 in Bangalore Rural, Ramanagara, Tumkur and Mandya Districts in the State of Karnataka.
- (36) S.O. 3223 (E), dated the 15th December, 2009, regarding acquisitionof land, with or without structure, from K.M. 216.900 to K.M. 238.900 (Mulbagal-Andhra Pradesh/Karnataka Border Section) on National Highway No. 4 in Kolar District in the State of Karnataka.

[Placed in Library. For (35) and (36) See No. L.T. 1819/15/10]

- (37) S.O. 3259 (E), dated the 22nd December, 2009, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 152.225 (Panipat-Jalandhar Section) on National Highway No. 1 in Karnal District in the State of Haryana.
- (38) S.O. 3261 (E), dated the 22nd December, 2009, regarding acquisition of land, with or without structure, from K.M. 152.225 to K.M. 189.810 (Panipat-Jalandhar Section) on National Highway No. 1 in Kurukshetra District in the State of Haryana.

[Placed in Library. For (37) and (38) See No. L.T. 2051/15/10]

- (39) S.O. 3288 (E), dated the 24th December, 2009, regarding fee to be recovered from users of the four-laned stretch from K.M. 8.765 to K.M. 33.130 (Silk Board Junction-Hosur Section) on National Highway No. 7 in the State of Karnataka.
- (40) S.O. 3289 (E), dated the 24th December, 2009, regarding fee to be recovered from the users of the four-laned stretch from K.M. 159.000 to K.M. 168.500, (Chittorgarh Bypass Section) on National Highway No. 79 and 76 in the State of Rajasthan.

[Placed in Library. For (39) to (40) See No. L.T. 1819/15/10]

- (41) S.O. 3291 (E), dated the 24th December, 2009, regarding acquisitionof land, with or without structure, from K.M. 411.550 to K.M. 450.800 (Rohtak-Bawal Section) on National Highway No. 71 in Rewari District in the State of Haryana.
- (42) S.O. 3292 (E), dated the 24th December, 2009, regarding acquisitionof land, with or without structure, from K.M. 522.000 to K.M. 545.750 (Cherthalai-Thiruvananthapuram Section) on National Highway No. 47 in Thiruvananthapuram District in the State of Kerala.

[Placed in Library. For (41) and (42) See No. L.T. 2051/15/10]

(43) S.O. 4 (E), dated the 2nd January, 2010, regarding acquisition of land, with or without structure, from K.M. 52.000 to K.M. 67.600 (DhaleshwariBhairabi Road) on National Highway No. 154 in Hailakandi District in the State of Assam.

[Placed in Library. See No. L.T. 1819/15/10]

(44) S.O. 5 (E), dated the 2nd January, 2010, regarding acquisition of land, with or without structure, from K.M. 67.000 to K.M. 75.000 (Dhaleshwari-Bhairabi Road) on National Highway No. 154 in Hailakandi District in the State of Assam.

[Placed in Library. *See* No. L.T. 2062/15/10]

- (45) S.O. 6 (E), dated the 4th January, 2010, regarding acquisition of land, with or without structure, from K.M. 58.245 to K.M. 177.000 (Beawar-Gomati Choraha Section) on National Highway No. 8 in Ajmer and Rajsamand Districts in the State of Rajasthan.
- (46) S.O. 11 (E), dated the 5th January, 2010, regarding fee to be recovered from the users of the stretch from K.M. 0.000 to K.M. 52.300 (Madurai-Virudhunagar Section) on National Highway No. 7 in the State of Tamil Nadu.
- (47) S.O. 12 (E), dated the 5th January, 2010, regarding fee to be recovered from the users of the stretch from K.M. 0.000 to K.M. 60.950 (Trichy-Tovarankurichi Section) on National Highway No.45B in the State of Tamil Nadu.
- (48) S.O. 13 (E), dated the 5th January, 2010, regarding fee to be recovered from the users of the four-laned stretch from K.M. 410.700 to K.M. 472.840 (Purnea-Dalkhola Section) on National Highway No. 31 in the States of Bihar and West Bengal.

[Placed in Library. For (45) to (48) See No. L.T. 1819/15/10]

- (49) S.O. 16 (E), dated the 6th January, 2010, regarding acquisition of land, with or without structure, from K.M. 212.161 to K.M. 241.200 (Panipat-Jalandhar Section) on National Highway No. 1 in Patiala District in the State of Punjab.
- (50) S.O. 17 (E), dated the 6th January, 2010, regarding acquisition of land, with or without structure, from K.M. 241.200 to K.M. 260.000 (Panipat-Jalandhar Section) on National Highway No. 1 in Fatehgarh Sahib District in the State of Punjab.
- (51) S.O. 18 (E), dated the 6th January, 2010, regarding acquisition of land, with or without structure, from K.M. 297.500 to K.M. 329.000 (Panipat-Jalandhar Section) on National Highway No. 1 in Ludhiana District in the State of Punjab.

- (52) S.O. 19 (E), dated the 6th January, 2010, regarding acquisition of land, with or without structure, from K.M. 329.000 to K.M. 347.400 (Panipat-Jalandhar Section) on National Highway No. 1 in Jalandhar District in the State of Punjab.
- (53) S.O. 20 (E), dated the 6th January, 2010, regarding acquisition of land, with or without structure, from K.M. 347.400 to K.M. 365.600 (Panipat-Jalandhar Section) on National Highway No. 1 in Kapurthala District in the State of Punjab.
- (54) S.O. 89 (E), dated the 15th January, 2010, regarding acquisition of land, with or without structure, from K.M. 185.980 to K.M. 260.200 (Kannur-Kuttipuram Section) on National Highway No. 17 in Kozhikode District in the State of Kerala.
- (55) S.O. 90 (E), dated the 15th January, 2010, regarding acquisition of land, with or without structure, from K.M. 148.000 to K.M. 171.200 (Kannur-Kuttipuram Section) on National Highway No. 17 in Kannur District in the State of Kerala.
- (56) S.O. 91 (E), dated the 15th January, 2010, regarding acquisition of land, with or without structure, from K.M. 171.200 to K.M. 185.960 (Kannur-Kuttipuram Section) on National Highway No. 17 in Kannur District in the State of Kerala.
- (57) S.O. 119 (E), dated the 20th January, 2010, regarding acquisition of land, with or without structure, from K.M. 44.200 to K.M. 93.800 (Delhi-Agra Section) on National Highway No. 2 in Palwal District in the State of Haryana.
- (58) S.O. 123 (E), dated the 20th January, 2010, regarding acquisition of land, with or without structure, from 66.500 to K.M. 73.200 (Kurali-Kiratpur Section) on National Highway No. 21 in Roopnagar District in the State of Punjab.

[Placed in Library. For (49) to (58) See No. L.T. 2051/15/10]

(59) S.O. 131 (E), dated the 20th January, 2010, regarding appointment of competent authority for acquisition of land on National Highway No. 37 (Jorhat-Dibrugarh Section) in the State of Assam.

[Placed in Library. See No. L.T. 1819/15/10]

(60) S.O. 180 (E), dated the 25th January, 2010, amending Notification No. S.O. 864
(E), dated the 8th June, 2006, to substitute certain entries in the original Notification.

- (61) S.O. 198 (E), dated the 28th January, 2010, regarding acquisition of land, with or without structure, from K.M. 453.000 to K.M. 487.000 (Chariabahi-Teok Section) on National Highway No. 37 in Jorhat District in the State of Assam.
- (62) S.O. 199 (E), dated the 28th January, 2010, regarding acquisition of land, with or without structure, from K.M. 538.000 to K.M. 604.000 (Sepon-Lahowal Section) on National Highway No. 37 in Dibrugarh District in the State of Assam.
- (63) S.O. 223 (E), dated the 29th January, 2010, regarding acquisition of land, with or without structure, from K.M. 30.000 to K.M. 86.500 (Bahadurgarh-Rohtak Section) on National Highway No. 10 in Rohtak District in the State of Haryana.
- (64) S.O. 250 (E), dated the 3rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 180.000 to K.M. 182.000 (Kannur Section) on National Highway No.17 (Survey No. 76/1) in Kannur District in the State of Kerala.
- (65) S.O. 251 (E), dated the 3rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 180.000 to K.M. 182.000 (Kannur Section) on National Highway No.17 (Survey No. 76/1) in Kannur District in the State of Kerala.
- (66) S.O. 274 (E), dated the 8th February, 2010, regarding acquisition of land, with or without structure, from K.M. 182.200 to K.M. 248.875 (Tamil Nadu/Kerala Border (Walayar) to Thrissur Section) on National Highway No. 47 in Palakkad District in the State of Kerala.
- (67) S.O. 422 (E), dated the 18th February, 2010, regarding acquisitionof land, with or without structure, from K.M. 5.000 to K.M. 36.000 (Nagaon-Daboka Section) on National Highway No. 36 and K.M. 0.000 to K.M. 22.000 (Daboka-Lanka Section) on National Highway No. 54 in Nagaon District in the State of Assam.

[Placed in Library. For (60) to (67) See No. L.T. 2051/15/10]

 (ii) A copy (in English only) of the Ministry of Road Transport and Highways Notification No. S.O. 313 (E), dated the 10th February, 2010, publishing Corrigendum to Notification No. S.O. 3056 (E), dated the 30th November, 2009.

[Placed in Library. See No. L.T. 2051/15/10]

(iii) A copy (in Hindi only) of the Road Transport and Highways Notification No. S.O. 3037 (E), dated the 27th November, 2009, publishing Corrigendum to S.O. 785 (E), dated the 19th March, 2009.

[Placed in Library. See No. L.T. 2051/15/10]

II. (i) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2051/15/10]

### Report of CAG of India for the year ended on 31st March, 2009

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended on the 31st March, 2009 (No. 3 of 2009-10) Union Government (Civil) (Autonomous Bodies) Performance Audit of the Functioning of Major Port Trusts in India (Ministry of Shipping).

[Placed in Library. See No. L.T. 1802/15/10]

## REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

**श्री शान्ता कुमार** (हिमाचल प्रदेश): महोदय, मैं लोक लेखा समिति (2009-10) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) Eighth Report on Implementation of National Rural Employment Guarantee Act relating to the Ministry of Rural Development (Department of Rural Development);
- (ii) Ninth Report on National Programme for Nutritional Support to Primary Education (Midday Meal Scheme) relating to the Ministry of Human Resource Development (Department of School Education and Literacy); and
- (iii) Tenth Report on Undue favour to Vendor in Acquisition of Submarines relating to the Ministry of Defence.

# REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI MUKUT MITHI (Arunachal Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2009-10):

 Fourth Report of the Committee relating to the Ministry of Petroleum and Natural Gas on Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies; and